## BEFORE THE EXECUTIVE DIRECTOR AND FIRST APPELLATE AUTHORITY INSOLVENCY AND BANKRUPTCY BOARD OF INDIA

 7<sup>th</sup> Floor, Mayur Bhawan, Shankar Market, Connaught Circus, New Delhi -110001
Dated: 14<sup>th</sup> May, 2025

## Order under section 19 of the Right to Information Act, 2005 (RTI Act) in respect of RTI Appeal Registration No. ISBBI/A/E/25/00075, ISBBI/A/E/25/00076, ISBBI/A/E/25/00078 & ISBBI/A/E/25/00079

## IN THE MATTER OF

Ishrat Ali

Vs.

**Central Public Information Officer** The Insolvency and Bankruptcy Board of India 7<sup>th</sup> Floor, Mayur Bhawan, Shankar Market, Connaught Circus, New Delhi -110001

... Respondent

... Appellant

- The Appellant has filed the present RTI Appeal No. ISBBI/A/E/25/00075 & ISBBI/A/E/25/00076 dated 4th April 2025 and Appeal No. ISBBI/A/E/25/00078 & ISBBI/A/E/25/00079 dated 18th April 2025 under the Right to Information Act (RTI Act).
- With regard to RTI Appeal Registration No. ISBBI/A/E/25/00075, RTI Appeal Registration No. ISBBI/A/E/25/00076, RTI Appeal Registration No. ISBBI/A/E/25/00078 and RTI Appeal Registration No. ISBBI/A/E/25/00079, the Appellant has stated that the Respondent CPIO has replied beyond the statutory timeline enshrined under Section 7(1) of the RTI Act.
- 3. I have carefully examined the applications, the responses of the Respondent and the Appeals and find that the matter can be decided based on the material available on record. In terms of section 2(f) of the RTI Act '*information*' means "*any material in any form, including records, documents, memos e-mails, opinions, advices, press releases, circulars, orders, logbooks, contracts, reports, papers, samples, models, data material held in any electronic form and information relating to any private body which can be accessed by a public authority under any other law for the time being in force.*" It is pertinent to mention here that the Appellant's "*right to information*' flows from section 3 of the RTI Act and the said right is subject to the provisions of the Act. While the "*right to information*" flows from section 3 of the RTI Act defines the "*right to information*" in term of *information* accessible under the Act which is held by or is under the control of a public authority. Thus, if the public authority holds any information in the form of data, statistics, abstracts, etc. an applicant can have access to the same under the RTI Act subject to exemptions under section 8.
- 4. With regard to RTI Appeal Registration No. ISBBI/A/E/25/00075, I note that the Appellant had filed the RTI application on 24<sup>th</sup> February 2025, which was disposed of by the Respondent CPIO on 23<sup>rd</sup> April 2025. The deadline to dispose of the impugned RTI Application expired on 26<sup>th</sup> March 2025. With regard to RTI Appeal Registration No.

ISBBI/A/E/25/00076, I note that the Appellant had filed the RTI application on 20<sup>th</sup> February 2025, which was disposed of by the Respondent CPIO on 11<sup>th</sup> April 2025. The deadline to dispose of the impugned RTI Application expired on 22<sup>nd</sup> March 2025. With regard to RTI Appeal Registration No. ISBBI/A/E/25/00078, I note that the Appellant had filed the RTI application on 4<sup>th</sup> March 2025, which was disposed of by the Respondent CPIO on 23<sup>rd</sup> April 2025. The deadline to dispose of the impugned RTI Application expired on 3<sup>rd</sup> April 2025. With regard to RTI Appeal Registration No. ISBBI/A/E/25/00079, I note that the Appellant had filed the RTI application on 4<sup>th</sup> March 2025, which was disposed of by the Respondent CPIO on 23<sup>rd</sup> April 2025. The deadline to dispose of the impugned RTI Application No. ISBBI/A/E/25/00079, I note that the Appellant had filed the RTI application on 10<sup>th</sup> February 2025, which was disposed of by the Respondent CPIO on 23<sup>rd</sup> April 2025. The deadline to dispose of the RTI application on 10<sup>th</sup> February 2025, which was disposed of by the Respondent CPIO on 23<sup>rd</sup> April 2025. The deadline to dispose of the RTI application on 10<sup>th</sup> February 2025, which was disposed of by the Respondent CPIO on 23<sup>rd</sup> April 2025. The deadline to dispose of the impugned RTI Application 20<sup>rd</sup> April 2025.

- 5. Thus, the aforesaid applications have been disposed beyond thirty days of its receipt by the Respondent CPIO, which violates the timeline enshrined under Section 7 of the RTI Act. Being CPIO of Public Authority like IBBI, the Respondent should be sensitive to timelines and disposal of information request. I would, therefore, encourage and urge the Respondent to consider the requirements of law while dealing with information requests under the RTI Act and dispose of RTI applications within the prescribed time. Since the Applications have been disposed of by the Respondent satisfactorily, it does not warrant our further interference.
- 6. The Appeal is, accordingly, disposed of.

Sd/ (Kulwant Singh) First Appellate Authority

## Copy to:

- 1. Appellant, Ishrat Ali
- 2. CPIO, The Insolvency and Bankruptcy Board of India, 7<sup>th</sup> Floor, Mayur Bhawan, Shankar Market, Connaught Circus, New Delhi -110001.